

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 08/2018
IN
CP (IB) NO. 42/Chd/Hry/2017
(Admitted matter)**

**Under Rule 12 (2) of the Insolvency and
Bankruptcy Code, 2016.**

In the matter of:

Corporation Bank.

.... Petitioner/Financial Creditor.

Vs.

Amtek Auto Limited.

.....Respondent/Corporate Debtor.

And in the matter of:

Mr. Dinkar T. Venkatsubramanian,
Resolution Professional for Amtek
Auto Ltd.

.....Applicant.

Present: Mr. Abhishek Anand, Advocate of Kesar Dass B. & Associates for the
Applicant-Resolution Professional.

CA No. 08/2018

Learned counsel for the applicant-Resolution Professional seeks time to place on record the complete resolution of the 5th meeting of Committee of Creditors. List the matter on 17.01.2018 when CA No. 232/2017 filed by an alleged Operational Creditor is fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 10, 2018
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